- (b) if so, the details of funds allocated, organization wise, scheme-wise with year of allocation during the last five years;
 - (c) the achievement made, so far, by Government, scheme-wise; and
 - (d) the details of NGOs of Assam blacklisted by the Ministry?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (c) Yes, Sir. The details of funds allocated to the NGOs in the State of Assam, organization-wise, scheme-wise, and the achievement made during last five years under various schemes are available in the Annual Reports of the Ministry for the last five years (viz. 2005, 2006, 2007, 2008, and 2009). These reports are also available in the Library of Rajya Sabha Secretariat.

(d) The Ministry has not blacklisted any NGO of Assam.

Domestic violence

2595. SHRI R.C. SINGH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of domestic violence cases registered after the enactment of Domestic Violence Act in 2005, year-wise and State-wise;
 - (b) the action that has been contemplated in those cases;
 - (c) whether it is a fact that domestic violence is going up during the last few years; and
- (d) if so, how her Ministry is coordinating with the Home Ministry and States with regard to implementation of Domestic Violence Act, 2005?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) As per the National Crime Records Bureau (NCRB) data a total number of 1497, 1736 & 2921 cases were registered under the Domestic Violence Act, during 2005, 2006 & 2007 respectively. State wise details are given in the Statement (See below).

- (b) The cases registered are to be disposed by the Magistrates concerned by passing appropriate orders as provided in Act.
- (c) The NCRB data shows an increase in the number of cases indicating that more and more victims have sought relief under this Act.

(d) The Ministry of Home Affairs in consultation with the Ministry of Women and Child Development issued detailed Advisory to all the State Governments & Union Territory Administrations advising them, amongst others, to vigorously enforce the Act and improve general awareness on legislations including the mechanisms in place for safety and protection of women. The States were also advised to sensitize the law enforcement machinery towards crime against women.

The Ministry of Women and Child Development has been requesting the State Governments and UT Administrations, regularly, to appoint Protection Officers, register service providers and notify medical facilities etc.for effective implementation of the Act.

Statement

Cases Registered (CR), Cases chargesheeted (CS) under

Domestic Violence Act during 2005-2007

SI.No.	State	2005		2006		2007			
		CR	CS	CR	CS	CR	CS		
1	2	3	4	5	6	7	8		
1	Andhra Pradesh#								
2	Arunachal Pradesh	0	0	0	0	0	0		
3	Assam	0	0	1	0	2	0		
4	Bihar#								
5	Chhattisgarh	1390	1186	1421	1214	1651	1249		
6	Goa	0	0	0	0	3	1		
7	Gujarat	0	0	150	147	883	862		
8	Haryana	0	0	1	0	17	10		
9	Himachal Pradesh	0	0	0	0	3	2		
10	Jammu & Kashmir	Central Act and its provisions are not applicable							
11	Jharkhand#								
12	Karnataka#								
13	Kerala	0	0	2	0	14	9		
14	Madhya Pradesh#								
15	Maharashtra	0	0	9	8	117	109		
16	Manipur	0	0	0	0	0	0		

1	2	3	4	5	6	7	8
17	Meghalaya						
18	Mizoram	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0
20	Orissa#						
21	Punjab	0	0	17	11	37	14
22	Rajasthan	0	0	3	2	25	14
23	Sikkim	4	2	6	5	6	4
24	Tamil Nadu	0	0	0	0	0	0
25	Tripura	0	0	0	0	0	0
26	Uttar Pradesh	21	13	13	7	25	20
27	Uttarakhand	0	0	0	0	0	0
28	West Bengal	0	0	1	1	5	2
	Total State	1415	1201	1624	1395	2788	2296
29	A&N Islands	5	3	10	8	20	6
30	Chandigarh	75	56	102	68	112	37
31	D&N Haveli	0	0	0	0	0	0
32	Daman & Diu	2	2	0	0	1	1
33	Delhi UT#						
34	Lakshadweep#						
35	Puducherry	0	0	0	0	0	0
	Total UT	82	61	112	76	133	44
	All India Total	1497	1262	1736	1471	2921	2340

[#] means data in respect of these States/UTs is not available

Note: Information on disposal of police and courts includes the information on pending cases from previous years also.

Source : NCRB.

Sale of children in Ashrams

 \slash 2596. MS. SUSHILA TIRIYA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to the news item, "Kehne ko Ashram, bikte hain bachche" published in Rashtriya Sahara dated 4th March, 2010 on page 1; and